

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 391/2015

DATE OF DECISION:- 30TH JANUARY, 2018

Coram:- Hon'ble Shri. R. Vijaykumar, Member (A)

Shri. Prashant N. Kamble

Resident of Vikramshila Colony,
Subhash Tekdi, Kurla Camp Road,
Ulhasnagar - 4, District Thane.

.....Applicant

(Applicant by Advocate Shri. V.N. Tayade)

Versus

1. The Chief General Manager,
Naval Armament Depot,
Trombay, Mumbai 88.

2. Additional General Manager,
Naval Armament Depot,
Trombay, Mumbai 88.

3. Union of India, through
The Secretary, Defense Department,
Raksha Bhavan,
New Delhi 110001.

4. **Joint Secretary,**
Ministry of Defense,
South Block, Room No. 108,
New Delhi 110011.

5. **Under Secretary,**
Department of Administrative
Firm and Public Grievances
(DPTT and AR and PG),
5th Floor SP Bhavan,
Sansad Marg,
New Delhi-110001.

..... Respondents

ORDER (ORAL)

1. Today when the matter is called out for admission, neither the applicant nor his

learned counsel were present.

2. The application had been filed on 03.03.2015 along with MA for condonation of delay from the impugned order of rejection dated 02.11.2007 during the first hearing on 06.08.2015. The learned counsel for applicant has been appearing in some of the hearings and not on regular basis. The reply has been filed in this case on 26.04.2016 and despite granting time for filing rejoinder, there has been no response from the applicant. During the year 2017, there were five hearings scheduled out of which counsel for applicant appeared in only one hearing on 13.07.2017 and wanted time for filing rejoinder. It appears patently clear from the manner in which the applicant and his counsel have dealt with this application that they showed no interest in pursuing the matter. Therefore, this application is dismissed in default for non-appearance of the applicant and his advocate.

(R. Vijaykumar)
Member (A)

srp